

patrolling on the borders; use of modern and hi-tech surveillance equipment; upgradation of intelligence set-up and coordination with the State Governments and concerned intelligence agencies.

Standard Operating Procedure for interception of phone calls

3664. SHRI A. ELAVARASAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is putting in place a Standard Operating Procedure for interception of phone calls in a bid to avoid phone call details leak;

(b) if so, the details thereof;

(c) whether the Ministry has also proposed to amend the IT Act to insert new rules which will give powers to investigating agencies to get access to any computer device and all the information stored in it; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) The Central Government with regard to Central Intelligence and Security Agencies keeps updating the internal SOPs/instructions for processing, executing and conducting oversight of such interceptions. Accordingly, on 19th May 2011, an SOP to deal both with changing technology and ensuring a strict compliance of Rule 419-A were issued.

(c) to (d) Section 69 of the Information Technology Act 2000 already provides for Government to issue directions for interceptions or monitoring or decryptions of an information through any computer resources under specific conditions.

Narcotic nexus

3665. SHRI SANJAY RAUT :

SHRI BAISHNAB PARIDA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that North India has turned into a major attraction for foreign tourists;

(b) whether it is also a fact that this reveals a narcotic nexus;

(c) whether it is also a fact that many parts of Himachal Pradesh, including Kullu, have become drug havens; and

(d) what steps Government is taking to check this trend ruthlessly?